

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 15**  
**(IB)-208(PB)/2019**

**IN THE MATTER OF:**

Oriental Bank of Commerce	...	Applicant/Petitioner
Vs		
AVJ Infrastructure Pvt Ltd.	...	Respondent

**Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(Liq.).**

**Order delivered on 10.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Abhishek Anand & Karan Kohli for Liquidator  
For the RP : Ms. Prachi Johri, Ms. Abhipsa Sahu, Advs. in IA-2490/2020

**ORDER**

**IA-2490/2020**

Ld. Counsel Ms. PrachiJohri for the Applicant/RP appeared and submitted that the service is completed.

None appears for the respondents.

In the interest of justice, list the matter **on 18.09.2024.**

**IA-1485/2021**

Ld. Counsel Mr. Abhishek Anand for the Liquidator appeared.

At the request, list the matter **on 31.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**